

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 76/MP/2018

Subject : Petition under Regulations 14, 5 (3) and (4) of the CERC (Terms and conditions for Recognition and issuance of Renewable Energy Generation) Regulations, 2010.

Date of Hearing : 8.1.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : Bhilangana Hydro Power Limited

Respondents : National Load Dispatch Centre and Others

Parties present : Shri Ananad K. Ganesan, Advocate, BHPL
Shri Ashwin Ramanathan, Advocate, BHPL
Shri Ashok Rajan, NLDC

Record of Proceeding

Learned counsel for the Petitioner submitted that the present Petition has been filed for seeking direction to National Load Despatch Centre to issue the Renewable Energy Certificates in respect of 24 MW Bhilangana Hydro Electric Project of the Petitioner located in the State of Uttarakhand from the date of commissioning of the project i.e. 20.12.2011 till the date of registration i.e. 28.2.2012. Learned counsel requested the Commission to issue notice in the Petition.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

3. The Commission directed the Petitioner to serve the copy of the Petition on the respondents immediately, if not served already. The Commission directed the respondents to file their replies by 31.1.2019, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 18.2.2019. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**